

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE: WEST : DELHI

CORRIGENDUM

No. 1032...../CMM(W)/Misc./DELHI/2018 Dated the ...10/05/18..

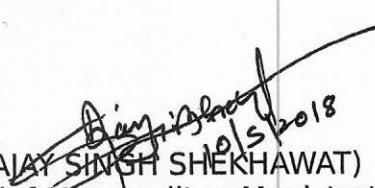
To,

All the Ld. ACMM/MMs,
West District, Tis Hazari Courts,
Delhi

**Sub. Implementation of The Prevention of Cruelty to animals
(Care and Maintenance of Case Property Animals) Rules,
2017.**

Sir/Madam,

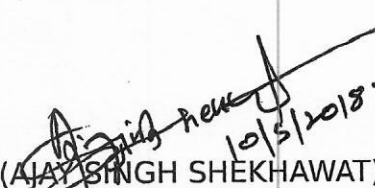
This is in reference to our letter no. 953-974/CMM(W)/Misc./DELHI/2018 Dated the 26.04.2018 issued by the undersigned. Here it is mention that "The Prevention of Cruelty to Animals (Care and Maintenance of Case Property Animals), Rules 2017" for information and implementation, while dealing with cases filed by Delhi Society for Prevention of Cruelty to Animals under the Prevention of Cruelty Act, 1960, particularly with regard to the custody of animals during pendency of litigation and upon disposal of the cases may be read as **"The Prevention of Cruelty to Animals (Care and Maintenance of Case Property Animals), Rules 2017" for information and implementation, while filing FIR for Prevention of Cruelty to Animals under the Prevention of Cruelty Act, 1960, particularly with regard to the custody of animals during pendency of litigation and upon disposal of the cases.**


(AJAY SINGH SHEKHAWAT)
Chief Metropolitan Magistrate
West Delhi
Dated the ...10/05/18..

No. 1033-1052...../CMM(W)/Misc./DELHI/2018

Copy forwarded for information and necessary action to:-

- 01 Ld District & Sessions Judge (HQ), THC, Delhi for information.
02. Ld District & Sessions Judge (West), THC, Delhi for information.
03. Ld ACMM / All Metropolitan Magistrates, West District, THC, Delhi.
04. The Secretary, Animal Welfare Board of India for information.
05. The Divisional Commissioner, Delhi Society for Prevention of Cruelty to Animals for information.
06. The Web-Site Committee, Room No. 234, THC, Delhi.
07. The Office file.


(AJAY SINGH SHEKHAWAT)
Chief Metropolitan Magistrate
West Delhi